



2026:AHC:14495

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 45166 of 2025

Hari Shankar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhay Kumar Pandey, Aqueel Ahmad
Counsel for Respondent(s)	:	C.S.C., Hitesh Pachori

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Pursuant to the order passed by this Court Instructions dated 10.06.2025 placed before the Court, the same is taken on record.
2. Sri Hitesh Pachori, learned counsel put up his appearance on behalf of respondent Nos.5 & 6 argued that Second Appeal No.AG202601010014/2025 under Section 116 of U.P. Land Revenue Code, 2006 has been filed by the private respondents on 15.12.2025 before Board of Revenue, Circuit Court, Agra but this fact has not been disclosed by the petitioner in the present petition.
3. In response to the same, it is argued by learned counsel for the petitioner that after filing of the present petition, the aforesaid second appeal has been filed by the respondents, therefore, no concealment has been made by him while filing the present petition.
4. After having knowledge of filing of second appeal before Board of Revenue, Circuit Court, Agra, a prayer has been made by learned counsel for the petitioner to dismiss the present petition at this stage.
5. Accordingly, the present petition is dismissed at this stage.
6. In case, the petitioner will file fresh petition, he will serve a copy of the same upon Sri Hitesh Pachori, learned counsel for the private respondents having Advocate Roll No.0168/2012.

(Prakash Padia,J.)

January 20, 2026

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